

ITEM NO.1

COURT NO.4

SECTIONS X, XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 5-13/2005 in CIVIL APPEAL NO. 6166 OF 1999

U.O.I. & ORS

Appellant (s)

VERSUS

RAKESH KUMAR

Respondent(s)

(For directions/clarification of Court's order dated 30.03.2001 and permission to file application for

clarification and office report)

(FOR FINAL DISPOSAL)

WITH

I.A.NO.10 IN W.P.(C)NO.569/2001

I.A.No.15 & 14 (Appln.(s) for permission to file appln. for clarification and for clarification of court's

order dated 30.03.2001)

Date: 23/09/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant(s)

Mr.O.P.Khodaria, Adv.

Mr.Amit Gupta, Adv.

Mr.Sarwa Mitter, Adv.

Mrs.Santosh Supta, Adv.

For M/s.Mitter & Mitter Co.,Adv.

Mr. D.S. Mahra,Adv.

For Respondent(s)UOI

Mr.R.Mohan, ASG

Mr.A.Subba Rao, Adv.

For Mr.P.Parmeswaran, Adv.

Ms.Sushma Suri, Adv.

Mr.P.H.Parekh, Adv.

Mr.Sunit Goel, Adv.

For M/s.P.H.Parekh & Co., Adv.

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Mr.Naresh Kaushik, Adv.

Ms.Shilpa Chohan, Adv.

Mrs.Lalitha Kaushik, Adv.

Ms.Nanda Kaushik, Adv.

Mr. Javed Mahmud Rao,Adv.

Mr.C.S.N.Mohan Rao, Adv.

Mr.Mohan Pandey, Adv.

Mr.Subramonium Prasad, Adv.

UPON hearing counsel the Court made the following

O R D E R

is permitted to file its reply within Issue notice in the fresh applications. Union of India

four weeks.

(G.V.Ramana)
(Veera Verma)

Court Master
Court Master